

To,

The Registrar(General),  
National Green Tribunal  
Principal bench  
New Delhi

No. 1060/6/OA-426/MW Qureshi/2022

Date 07/10/22

Subject : Action Taken report in compliance of order dated 15-07-2022 passed by NGT on OA No 426/2022 titled by M.W. Qureshi versus state of uttar Pradesh.

Sir,

In the above noted case Hon'ble Tribunal has directed that

“.....2. In view of the averments made in the application, it would be appropriate to have a factual and action taken report from a Joint Committee comprising of State PCB, State Ground Water Board (SGWB) and District Magistrate, Meerut. Joint Committee shall meet within four weeks, undertake site visits, look into the grievances of the applicant, verify the factual position and take requisite remedial action by following due process of law. State PCB will be the Nodal agency for coordination and compliance.

3. Factual and action taken report may be furnished within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.....”

In pursuant to said directions a joint committee of State PCB, State Ground Water Board (SGWB) and District Magistrate, Meerut was inspected the alleged unit M/s Al Saqib export Pvt Ltd Alipur Hapur Road, Meerut on dated 22-08-2022. In this regard a joint factual report has been submitted by the above team (factual report attached).

The questioned unit M/s Al Saqib export Pvt Ltd Alipur Hapur Road, Meerut have valid CTO air and water valid upto 31-12-2023 (CTO attached). According a factual and action taken report is being submitted along with the present letter for kind perusal and further action in this regard.

With regards,

Enclosure : 1. Factual report of joint team.  
2. CTO Air and Water certificate

Your's faithfully,

  
(Vijay)

Regional Officer,  
Meerut

Copy : District magistrate, Meerut for information and necessary action.

  
Regional Officer

**Report regarding Order dated 15-07-2022 passed by Hon'ble NGT in OA No. 426/2022.**

Pursuant to the direction given by Hon'ble NGT order dated 15-07-2022 in OA No. 426/2022. The main relevant contents of the order are as under :-

".....2. In view of the averments made in the application, it would be appropriate to have a factual and action taken report from a Joint Committee comprising of State PCB, State Ground Water Board (SGWB) and District Magistrate, Meerut. Joint Committee shall meet within four weeks, undertake site visits, look into the grievances of the applicant, verify the factual position and take requisite remedial action by following due process of law. State PCB will be the Nodal agency for coordination and compliance.

3. Factual and action taken report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF....."

In compliance of the above order, the following officials from the offices of District Magistrate, Meerut, UP Pollution Control Board, Meerut and State Ground water Board (SGWB), Meerut inspected the place mentioned in the order on dated 15-07-2022.

- |                        |   |   |
|------------------------|---|---|
| 1. Rameshwer Prasad    | - | Tehsildar, Meerut                       |
| 2. Ram Lal Singh       | - | Revenue Inspector Tehsil, Meerut        |
| 3. Aditya Kumar Pandey | - | Senior Geophysicist, SGWB, Meerut       |
| 4. Prakhar Kumar       | - | AEE, UP Pollution Control Board, Meerut |

The Joint committee inspected the questioned M/s Al Saqib export Pvt Ltd Alipur Hapur Road, Meerut Unit on dated 22-08-2022. The observations are as below:-

1. M/s Al Saqib export Pvt Ltd Alipur Hapur Road, Meerut is an Integrated slaughter House establish in the year 2000.
2. The said slaughter House comprises of slaughter section, larrage section, slaughter Meat processing section, d-freezer section, rendering section and meat packaging section.
3. The maximum slaughtering capacity of the said unit is 480 buffalos per day and 1140 goats per day. The maximum frozen meat processing capacity including Tallow and bone meal is 29535MT per year.
4. Unit has installed a boiler of 04TPH capacity. The steam is utilized in rendering section the fuel used in boiler is L.D.O. with stack height 30mtr from ground level. Unit has installed a Blood meal plant also.
5. Unit has installed an effluent treatment plant (ETP) which comprises of units i.e. Oil and gress separate, Gravity separate, equalization tank, primary clarifier, aeration tank, secondary clarifier, clear water tank, sand and carbon filter. The treated water is being utilized by the unit in its on land for irrigation purpose, The area of the field is approximately 11 hect. at the time of inspection the ETP found operational and at the outlet of ETP sample was collected, after analysis the parameters was found to be Ph 7.8, BOD 26mg/l, COD 204mg/l, TSS 46mg/l. Analysis Report is annexed as annexure-1.
6. The said integrated slaughter house was found operational.



7. Regarding slaughtering of animals, a report by govt. veterinary officer Meerut of the month April 2022, May 2022, June 2022, July 2022, August 2022 is here by being annexed as annexure-2.
8. A report by Senior Geophysicist, SGWB, Meerut by letter no 372 dated 31-08-2022 is here by being annexed as annexure- 3
9. During inspection No reverse boring regarding discharge of pollutant into the underground water was observed.
10. Photograph taken at the time of inspection is annexed as annexure-4.

A factual report is being submitted for kind perusal and further action in this regard.



(Prakhar Kumar)  
AEE  
UP Pollution Control Board  
Meerut



(Ram Lal Singh)  
RI Tehsil,  
Meerut



(Rameshwar Prasad)  
Tehsildar,  
Meerut



(Aditya Kumar Pandey)  
Senior Geophysicist,  
SGWB,  
Meerut

**JOINT COMMITTEE INSPECTION DATED 22-08-2022 OF M/S AL SAQIB EXPORT PVT LTD ALIPUR HAPUR ROAD, MEERUT**



**REGIONAL LABORATORY MEERUT  
UTTAR PRADESH POLLUTION CONTROL BOARD**  
Pocket-T, C-3/2, Pallav Puram, Phase-II, Modi Puram, Meerut

**TEST REPORT: WASTE WATER LABORATORY**

Ref No: 17568055/Meerut/2022

Date:12/09/2022

- 1- Name of Industry: AL SAQIB EXPORT PVT LTD
- 2- Address of Industry: Allipur Hapur Road Meerut,MEERUT,250002
- 3- District: Meerut
- 4- Description about sampling point: Final Outlet Of ETP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Prakhar Kumar AEE
- 7- Colour and Odour: yellow Foul
- 8- Quantity and Packing: 2
- 9- Date of Sample Collection: 22/08/2022
- 10- Analysis Indented by: RO Meerut
- 11- Date of sample receipt in Lab: 22/08/2022

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH,4500 H B Electronic method	-	7.8	6.5-8.5	02-12
Oil Grease	mg/l	6.9	10.0	02-12
Suspended Solids , 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	46.0	50.0	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	946	-	10- 50000 mg/l
Total Solids , 2540 B Total Solids dried at 103-105 0C	mg/l	992	-	10- 50000 mg/l
BOD, 3 day 27 0C IS 3025 ( Part 44): 1993 Bio	mg/l	26.0	30	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	204.0	250.0	5.0 -100000 mg/l

Reference- (1)General Standards for discharge of environment Pollutants are as per-A Effluent(Schedule-VI).The environment (Protection) Rules,1986 source: [www.cpcb.nic.in/GeneralStandards.pdf](http://www.cpcb.nic.in/GeneralStandards.pdf). Besides these standards,refer EPA standards for specific purpose

Remark: NA

Analysed by

[Raj Bahadur (JRF)]

Authorized by

GEETESH  
CHANDRA  
Digitally signed by  
GEETESH CHANDRA  
Date: 2022.09.12  
18:08:01 +05'30'  
Gitesh Chandra ASO

Digitally signed  
by Vijay  
Date: 2022.09.12  
Regional Engineer

Note: 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

**JOINT COMMITTEE INSPECTION DATED 22-08-2022 OF M/S AL SAQIB EXPORT  
PVT LTD ALIPUR HAPUR ROAD, MEERUT****Al Saqib Exports Pvt Ltd  
Slaughtering Details Day Wise Month of April 2022**

S.No.	Date	No. Of Big Buffaloes	No. of Small Buffaloes	Total No. of Buffaloes
1	04.04.2022	150	0	150
2	05.04.2022	148	0	148
3	06.04.2022	144	0	144
4	07.04.2022	155	0	155
5	09.04.2022	165	0	165
<b>TOTAL</b>				<b>762</b>

Verified By

Govt Veterinary Officer  
Dr Praveen Bharti  
Reg No. UPVC 5147  
VO PHAFUNDA MEERUT

  
**Dr. PRAVEEN BHARTI**  
Reg. No. UPVC-5147  
V.O. Phafunda, Meerut

**JOINT COMMITTEE INSPECTION DATED 22-08-2022 OF M/S AL SAQIB EXPORT  
PVT LTD ALIPUR HAPUR ROAD, MEERUT**

**Al Saqib Exports Pvt Ltd**  
**Slaughtering Details Day Wise Month of May 2022**

S.No.	Date	No. Of Big Buffaloes	No. of Small Buffaloes	Total No. of Buffaloes
1	14.05.2022	96	0	96
2	15.05.2022	269	0	269
3	16.05.2022	292	0	292
4	17.05.2022	259	0	259
5	18.05.2022	250	0	250
6	19.05.2022	207	0	207
7	21.05.2022	201	0	201
8	22.05.2022	228	0	228
9	23.05.2022	210	0	210
10	24.05.2022	203	0	203
11	25.05.2022	177	0	177
12	26.05.2022	189	0	189
13	28.05.2022	203	0	203
14	29.05.2022	234	0	234
15	30.05.2022	192	0	192
16	31.05.2022	177	0	177
<b>TOTAL</b>				<b>3387</b>

Verified By

Govt Veterinary Officer  
Dr Praveen Bharti  
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VO PHAFUNDA MEERUT

  
**Dr. PRAVEEN BHARTI**  
Reg. No. UPVC-5147  
V.O. Phafunda, Meerut

**JOINT COMMITTEE INSPECTION DATED 22-08-2022 OF M/S AL SAQIB EXPORT  
PVT LTD ALIPUR HAPUR ROAD, MEERUT**

**Al Saqib Exports Pvt Ltd  
Slaughtering Details Day Wise Month of June 2022**

S.No.	Date	No. Of Big Buffaloes	No. of Small Buffaloes	Total No. of Buffaloes
1	01.06.2022	163	0	163
2	02.06.2022	254	0	254
3	04.06.2022	171	0	171
4	05.06.2022	128	0	128
5	06.06.2022	170	0	170
6	07.06.2022	159	0	159
7	08.06.2022	188	0	188
8	09.06.2022	179	0	179
9	11.06.2022	208	0	208
10	13.06.2022	158	0	158
11	14.06.2022	165	0	165
12	15.06.2022	168	0	168
13	16.06.2022	179	0	179
14	18.06.2022	158	0	158
15	19.06.2022	138	0	138
16	20.06.2022	150	0	150
17	21.06.2022	168	0	168
18	22.06.2022	136	0	136
19	23.06.2022	188	0	188
20	25.06.2022	138	0	138
21	26.06.2022	188	0	188
22	27.06.2022	197	0	197
23	28.06.2022	146	0	146
24	29.06.2022	149	0	149
25	30.06.2022	178	0	178
TOTAL				4224

Verified By

Govt Veterinary Officer  
Dr Praveen Bharti  
Reg No. UPVC 5147  
VO PHAFUNDA MEERUT

*P. B.*  
**Dr. PRAVEEN BHARTI**  
Reg. No. UPVC-5147  
V.O. Phafunda, Meerut

**JOINT COMMITTEE INSPECTION DATED 22-08-2022 OF M/S AL SAQIB EXPORT  
PVT LTD ALIPUR HAPUR ROAD, MEERUT**

**Al Saqib Exports Pvt Ltd**

**Slaughtering Details Day Wise Month of July 2022**

S.No.	Date	No. Of Big Buffaloes	No. of Small Buffaloes	Total No. of Buffaloes
1	02.07.2022	180	0	180
2	03.07.2022	187	0	187
3	04.07.2022	158	0	158
4	05.07.2022	165	0	165
5	06.07.2022	168	0	168
6	07.07.2022	179	0	179
7	31.07.2022	218	0	218
<b>TOTAL SLAUGHTER</b>				<b>1255</b>

Verified By

Govt Veterinary Officer  
Dr Praveen Bharti  
Reg No. UPVC 5147  
VO PHAFUNDA MEERUT

*Phafunda*  
**Dr. PRAVEEN BHARTI**  
Reg. No. UPVC-5147  
V.O. Phafunda, Meerut  
Dt. 3/9/22

**JOINT COMMITTEE INSPECTION DATED 22-08-2022 OF M/S AL SAQIB EXPORT  
PVT LTD ALIPUR HAPUR ROAD, MEERUT**

**Al Saqib Exports Pvt Ltd**

**Slaughtering Details Day Wise Month of August 2022**

S.No.	Date	No. Of Big Buffaloes	No. of Small Buffaloes	Total No. of Buffaloes
1	01.08.2022	164	0	164
2	02.08.2022	178	0	178
3	03.08.2022	133	0	133
4	04.08.2022	154	0	154
5	06.08.2022	172	0	172
6	07.08.2022	187	0	187
7	08.08.2022	170	0	170
8	09.08.2022	148	0	148
9	10.08.2022	169	0	169
10	11.08.2022	130	0	130
11	13.08.2022	169	0	169
12	14.08.2022	178	0	178
13	16.08.2022	180	0	180
14	17.08.2022	150	0	150
15	18.08.2022	159	0	159
16	20.08.2022	88	0	88
17	21.08.2022	151	0	151
18	22.08.2022	144	0	144
19	23.08.2022	168	0	168
20	24.08.2022	159	0	159
21	25.08.2022	138	0	138
22	27.08.2022	153	0	153
23	28.08.2022	129	0	129
24	29.08.2022	50	0	50
25	31.08.2022	138	0	138
		<b>TOTAL</b>		<b>3759</b>

Verified By

Govt Veterinary Officer  
Dr Praveen Bharti  
Reg No. UPVC 5147  
VO PHAFUNDA MEERUT

*P. Bharti*  
**Dr. PRAVEEN BHARTI**  
Reg. No. UPVC-5147  
V.O. Phafunda, Meerut  
Dt. 3/9/22

**JOINT COMMITTEE INSPECTION DATED 22-08-2022 OF M/S AL SAQIB EXPORT  
PVT LTD ALIPUR HAPUR ROAD, MEERUT**

प्रेषक,

सीनियर जियोफिजिसिस्ट,  
भूगर्भ जल विभाग,  
खण्ड-मेरठ।

सेवा में,

क्षेत्रीय अधिकारी,  
उ०प्र०प्रदूषण नियंत्रण बोर्ड, मेरठ।

पत्रांक: 372/भू०ज०वि०ख०मेरठ/अधि०-19/2022 दिनांक- 31-08-2022.  
विषय:- मैसर्स अल साकिब एक्सपोर्ट मेरठ अलीपुर हापुर रोड के स्थलीय निरीक्षण की रिपोर्ट के  
सम्बन्ध में।

महोदय,

जिलाधिकारी महोदय-मेरठ द्वारा पत्रांक-621/G/O.A.426/2022 दिनांक-21.07.2022 में दिये गये  
निर्देशानुसार गठित समिति द्वारा दिनांक-22.08.2022 को मैसर्स अल साकिब एक्सपोर्ट का स्थलीय  
निरीक्षण किया गया था।

मा० राष्ट्रीय हरित अधिकरण में योजित OA नं०-426/2022, दिनांक-15.07.2022 में शिकायत  
कर्ता द्वारा बताया गया था, कि फैक्ट्री में बुचड खाना से निकलता हुआ सारा खुन और गन्दगी वहां बने  
हुये तालाब में एकत्रित किया जाता है, एवं बोरिंग के माध्यम से जमीन के अन्दर उतार दिया जाता है।

अवगत कराना है कि स्थलीय निरीक्षण में उपरोक्त से सम्बन्धित कोई खून तथा गन्दगी एकत्रित  
तालाब तथा उसे बोरिंग के माध्यम से जमीन के अन्दर उतारे जाने के कोई साक्ष्य नहीं पाये गये हैं।  
स्थलीय सत्यापन की फोटोग्राफ अगले पृष्ठ पर रक्षित हैं।

सादर सूचनार्थ प्रेषित है।

भवदीय

(आदित्य कुमार पाण्डेय)  
सीनियर जियोफिजिसिस्ट  
भूगर्भ जल विभाग  
खण्ड- मेरठ।

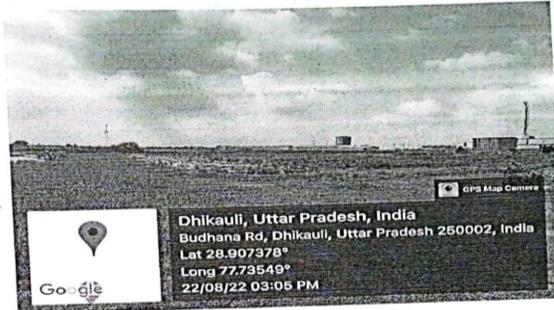
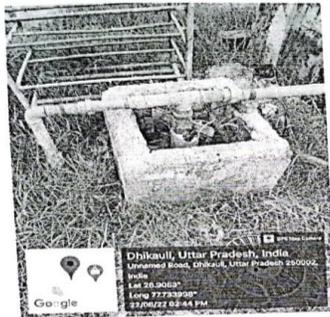
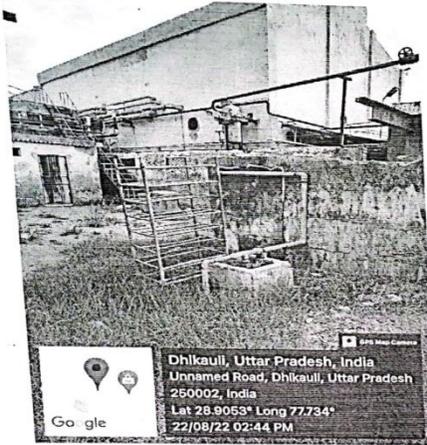
पत्रांक- /भू०ज०वि०ख०मेरठ/अधि०19/तददिनांक।

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1. जिलाधिकारी महोदय, मेरठ।
2. निदेशक महोदय, भूगर्भ जल विभाग, लखनऊ।
3. मुख्य विकास अधिकारी-मेरठ।

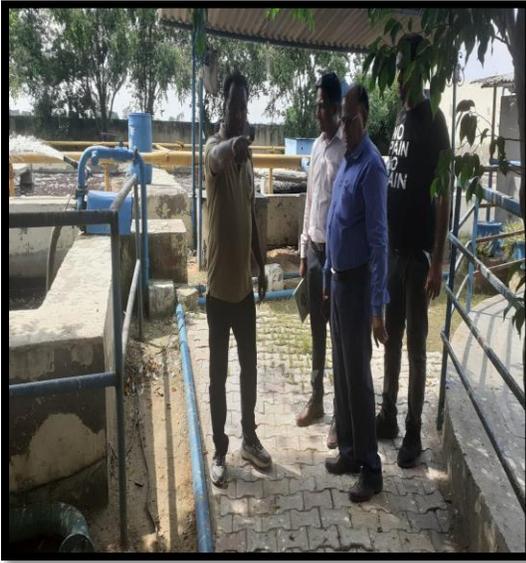
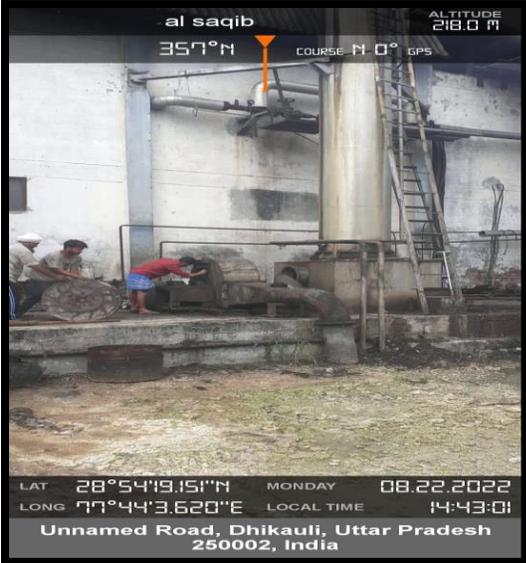
सीनियर जियोफिजिसिस्ट,  
भूगर्भ जल विभाग  
खण्ड- मेरठ।

**JOINT COMMITTEE INSPECTION DATED 22-08-2022 OF M/S AL SAQIB EXPORT PVT LTD ALIPUR HAPUR ROAD, MEERUT**



annexure-4

JOINT COMMITTEE INSPECTION DATED 22-08-2022 OF M/S AL SAQIB EXPORT PVT LTD ALIPUR HAPUR ROAD, MEERUT



**JOINT COMMITTEE INSPECTION DATED 22-08-2022 OF M/S AL SAQIB EXPORT PVT LTD ALIPUR HAPUR ROAD, MEERUT**



**JOINT COMMITTEE INSPECTION DATED 22-08-2022 OF M/S AL SAQIB EXPORT PVT LTD ALIPUR HAPUR ROAD, MEERUT**





**U.P. Pollution Control Board**

**CONSENT ORDER**

**Ref No. - 36279/UPPCB/Meerut(UPPCBRO)/CTO/air/MEERUT/2018**

**Dated : 22/11/2018**

**To ,**

Shri SHAHID AKHLAQ  
M/s AL SAQIB EXPORT PVT LTD  
Allipur Hapur Road Meerut,MEERUT,250002  
MEERUT

**Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. AL SAQIB EXPORT PVT LTD**

Reference Application No. 3385163

Dated : 22/11/2018

1. With reference to the application for consent for emission of air pollutants from the plant of M/s AL SAQIB EXPORT PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2019 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.  
This consent is being issued with the permission of competent authority .

**For and on behalf of U.P. Pollution Control Board**

PARAS NATH Digitally signed by PARAS NATH  
Date: 2018.11.22 16:42:07 +05'30' **C.E.O**  
**C-3**

**Enclosed : As above  
(condition of consent):**

Copy to: Regional Office, U.P.Pollution Control Board, Meerut

PARAS NATH Digitally signed by PARAS NATH  
Date: 2018.11.22 16:42:35 +05'30' **C.E.O**  
**C-3**

**U.P. Pollution Control Board**

Dated : 22/11/2018

**CONDITIONS OF CONSENT**

1. This consent is valid only for the approved production capacity of slaughtering capacity of the industry is 480 Buffalos per day and 1140 Goat per day and maximum frozen meat processing capacity including Tallow and bone meal will be 29535 MT per Year..
- 2(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

<b>Air Pollution Source Details</b>					
<b>S.No</b>	<b>Air Pollution Source</b>	<b>Type of Fuel</b>	<b>Stack No.</b>	<b>Parameters</b>	<b>Height</b>
1	Boiler 90 TPH4	L.D.O	1	Particulate Matter	As per E.P Rules 1986
2	D.G Set 300 KVA	Diesel	2	Particulate Matter	3.5 mt above nearest roof

- 2(b). The emissions by various stacks into the environment should be as per the norms of the Board .

<b>Emission Quality Details Detail</b>			
<b>S.No</b>	<b>Stack No</b>	<b>Parameter</b>	<b>Standard</b>

3. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
4. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
5. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
6. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
7. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
8. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

**Specific Conditions:**

- 1- This consent order will be subject to the compliance of order passed by the Hon'ble N.G.T. in O.A no.231/2014 and O.A. no. 66/2015 (Doaba Paryavaran Samiti Vs. State of U.P &Ors.) and application No. 19/2018(M.A no.172/2018)
- 2-The maximum slaughtering capacity of the industry is 480 Buffalos per day and 1140 Goat per day and maximum frozen meat processing capacity including Tallow and bone meal will be 29535 MT per Year
- 3-The unit should follow the various provisions of "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES" issued by Central pollution Control Board in October 2017 and will submit the action plan for reduction in water consumption within 3 months.
- 4-All the slaughtered meat produced by slaughter house shall be supplied to its own integrated frozen meat unit. The prior permission from U.P. Pollution Control Board is required if the slaughtered meat is to be given to any other frozen meat unit for processing
- 5-Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 6-The industry should be operated in such a manner that it does not adversely affect the environment.
- 7-Any source of Air pollution other than the mentioned in the Air consent seeking application will not be permitted by the Board.
- 8-The industry should follow the directions issued by the Chief Secretary vide letter no.760/Nau-8-2017-293/2017 dated 22/03/2017 and the direction issued by the Principal Secretary, Nagar Vikas vide letter No. 3710/Nau-8-2017-2 CS/12 TS dated 07 July, 2017.
- 9-The industry should ensure the operation of the APCS in such a manner that the air emission confirm the standards laid down under the EP Act.
- 10-The slaughtering of the cow & its progeny is not permitted under any circumstances.
- 11-The industry should strictly follow the various Acts & guidelines mentioned in the compendium compiled in compliance of the Hon'ble Supreme Court order dated 17-02-2017 in the matter of W.P.(Civil) No. 330/2001, Common Cause V/s Govt. of India, W.P. No. 44/2004, contempt petition 124/2015 annexed with W.P. (Civil) No. 309/2003 Laxmi Narayan Modi V/s Govt. of India and ors.
- 12-No change in capacity or new source of emission will be added by the company without the prior permission of the board.
- 13-The industry should provide the linkage of the CCTV cameras installed at the entry points, lairage, and meat processing unit to the DM office and on the public portal..
- 14-The unit shall obtain prior consents in the event of any addition or alteration of existing effluent treatment or discharge mode or any addition or alteration of new emission generation sources such as - Boiler/Furnace/Heaters/D.G. Sets in accordance with section- 25/26 of water act 1974 & section- 21/22 of air Act 1981 (as amended respectively)
- 15-The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.
- 16- The ground water samples of the hand pumps near the industry should be got tested on a quarterly basis and the report of the same should be submitted to the board.
- 17- The industry should ensure that the data of the online OCEEMS should be Continuously/uninterruptedly provided to the CPCB and SPCB server.
- 18- The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.
- 19- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 20- Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 21- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.
- 22- Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 23- Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/ 2018/02 dt. 16/02/2018. The copy of this guideline is available at [URLhttp://www.uppcb.com/pdf/Green-Belt-Guide\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf).
- 24- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.
- 25- The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further order.

26- The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability

**Issued with the permission of competent authority .**

**For and on behalf of U.P. Pollution Control Board .**

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**U.P. Pollution Control Board**

**CONSENT ORDER**

**Ref No. -**  
**36289/UPPCB/Meerut(UPPCBRO)/CTO/water/M**  
**EERUT/2018**

**Dated : 22/11/2018**

**To ,**

Shri SHAHID AKHLAQ  
M/s AL SAQIB EXPORT PVT LTD  
Allipur Hapur Road Meerut,MEERUT,250002  
MEERUT

**Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. AL SAQIB EXPORT PVT LTD**

**Reference Application No :3385969**

**Dated :22/11/2018**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. AL SAQIB EXPORT PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2019 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

**For and on behalf of U.P. Pollution Control Board**

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**Enclosed : As above**  
**(condition of consent):**

Copy to: Regional Office U.P.Pollution Control Board, Meerut

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**U.P. POLLUTION CONTROL BOARD, LUCKNOW**

**Annexure to Consent issued to M/s.AL SAQIB EXPORT PVT LTD vide**

Consent Order No. 3385969/ Water

Dated : 22/11/2018

**CONDITIONS OF CONSENT**

1. This consent is valid only for the approved production capacity of slaughtering capacity of the industry is 480 Buffalos per day and 1140 Goat per day and maximum frozen meat processing capacity including Tallow and bone meal will be 29535 MT per Year.
2. The quantity of maximum daily effluent discharge should not be more than the following :

<b>Effluent Discharge Details</b>			
<b>S.No</b>	<b>Kind of Effluent</b>	<b>Maximum daily discharge,KL/day</b>	<b>Treatment facility and discharge point</b>
1	Domestic	8 KLD	Septic Tank
2	Industrial	280 KLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4 a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

<b>Domestic Effluent</b>		
<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>
1	Total Suspended Solids	As per E.P Rules 1986
2	BOD	As per E.P Rules 1986
3	COD	As per E.P Rules 1986
4	Oil & Grease	As per E.P Rules 1986
5	Quantity of Discharge	8 KLD

- 4 b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

<b>Industrial Effluent</b>		
<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>
1	Total Suspended Solids	As per E.P Rules 1986
2	BOD	As per E.P Rules 1986
3	COD	As per E.P Rules 1986
4	Oil & Grease	As per E.P Rules 1986
5	Quantity of Discharge	280 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

- 8 . The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

**Specific Conditions:**

- 1- This consent order will be subject to the compliance of order passed by the Hon'ble N.G.T. in O.A no.231/2014 and O.A. no. 66/2015 (Doaba Paryavaran Samiti Vs. State of U.P &Ors.) and application No. 19/2018(M.A no.172/2018)
- 2-The maximum slaughtering capacity of the industry is 480 Buffalos per day and 1140 Goat per day and maximum frozen meat processing capacity including Tallow and bone meal will be 29535 MT per Year.
- 3-The unit should follow the various provisions of "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES" issued by Central pollution Control Board in October 2017 and will submit the action plan for reduction in water consumption within 3 months.
- 4-All the slaughtered meat produced by slaughter house shall be supplied to its integrated frozen meat unit. The prior permission from U.P. Pollution Control Board is required if the slaughtered meat is to be given to any other frozen meat unit for processing
- 5-Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 6-The slaughtering of the cow & its progeny is not permitted under any circumstances.
- 7-The industry should strictly follow the various Acts & guidelines mentioned in the compendium compiled in compliance of the Hon'ble Supreme Court order dated 17-02-2017 in the matter of W.P.(Civil) No. 330/2001, Common Cause V/s Govt. of India, W.P. No. 44/2004, contempt petition 124/2015 annexed with W.P. (Civil) No. 309/2003 Laxmi Narayan Modi V/s Govt. of India and ors.
- 8-Industry shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986.
- 9-The unit shall ensure deployment of qualified to step up self monitoring mechanism on 24 × 7 hours basis.
- 10-The unit shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan & its impact.
- 11-The impact of treated effluent application on land is to be included further in E.I.A. studies involving ground water monitoring point identified in close proximity to the unit.
- 12-E.I.A. studies shall include comprehensive study of water & waste water balance in addition to the adequacy studies of E.T.P. relating to pollution load reduction impacts after implementation of treatment technology & discharge of treated effluent completely for irrigation purposes in place of discharge on surface water body.
- 13-The unit shall deploy self monitoring task force to strictly observe & monitor treated effluent discharge restriction on surface water body located in its proximity.
- 14-The unit shall also explore treated effluent Re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle.
- 15-This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.
- 16-The unit shall obtain prior consents in the event of any addition or alteration of existing effluent treatment or discharge mode or any addition or alteration of new emission generation sources such as - Boiler/Furnace/Heaters/D.G. Sets in accordance with section- 25/26 of water act 1974 & section- 21/22 of air Act 1981 (as amended respectively)
- 17-The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.
- 18- The E.T.P. installed in the factory should be maintained and operated in such a manner that treated effluent always conforms to the standard laid down by the board.
- 19- Industry should appoint skilled and qualified persons to operate the ETP.
- 20- The industry should use entire treated effluent for the irrigation purpose in its own land.
- 21- The ground water samples of the hand pumps near the industry should be got tested on a quarterly basis and the report of the same should be submitted to the board.
- 22- The industry should ensure that the data of the online OCEEMS should be Continuously/uninterruptedly provided to the CPCB and SPCB server.
- 23- The industry will have to ensure permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 24-The industry should follow the Karnal Technology for the disposal of treated effluent. And under no circumstance the water waste of the industry should reach any surface water body.
- 25-The industry should submit the EIA study report in triplicate after the compilation of the same.
- 26-The industry should provide the linkage of the CCTV cameras installed at the entry points, lairage, and meat processing unit to the DM office and on the public portal. It will be the responsibility of the industry to comply with the various conditions of the permission taken from local administration or any other government department.
- 27- The unit shall submit the audited balance sheet for the current year and the details of

fees deposited during last three years within a month.

28- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

29- Industry shall submit Environmental Statement in prescribed form V as per rule no. 14 of E.P Rules 1986.

30- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.

31- Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

32- Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no. H16405/220/ 2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guide\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf).

33- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.

34- The E.T.P. installed in the factory should be maintained and operated in such a manner that treated effluent always conforms to the standard laid down under the E.P Act 1986

35- The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit and shall ensure deployment of qualified to step up self-monitoring mechanism on 24 × 7 Hours basis.

36- The ground water samples of the hand pumps near the industry should be got tested on a quarterly basis and the report of the same should be submitted to the Board.

**Issued with the permission of competent authority .**

**For and on behalf of U.P. Pollution Control Board .**

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